

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00938/2018

Dated Thursday the 19th day of July Two Thousand Eighteen

PRESENT

**HON'BLE SMT. B. BHAMATHI, Member (A)
&
HON'BLE SHRI. P. MADHAVAN, Member (J)**

M.Muppidathi,
No. 58, Lakshmipuram,
2nd Street,
Sankarankoil,
Tirunelveli District, Pin 627756.Applicant

By Advocate M/s. R. Malaichamy

Vs

1. Union of India,
rep by the Senior Superintendent,
Railway Mail Service (RMS),
“MA” Division, Madurai 625001.
2. The Head Record Officer,
RMS “M” Division,
Madurai 625001.
3. The Sub Record Officer,
RMS “M” Division,
Madurai 625001.Respondents

By Advocate Mr. K. Rajendran

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“i. To direct the respondents to appoint/promote the applicant to the cadre of MTS on seniority basis against the vacancies of the year arising from 2008 earmarked for GDS MM with all attendant benefits including seniority and monetary benefits for which the applicant has submitted a representation dated 22.11.2017 and

ii. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper.”

2. It is submitted that the applicant was initially appointed on 18.01.1989 and he was appointed as GDS Mailman by order dt. 19.11.2017. He made a representation on 22.11.2017 for appointment/promotion to the cadre of MTS which is still pending for consideration. Learned counsel for applicant submits that the applicant would be satisfied if the 1st respondent is directed to consider his representation within a time limit to be stipulated by this Tribunal.

3. Mr. K. Rajendran takes notice for the respondents.

4. To meet the ends of justice and without going into the merits if the case, we deem it appropriate to direct the 1st respondent to consider the representation of the applicant dt. 22.11.2017 at Annexure A4 in

accordance with law and pass a reasoned and speaking order within a period of 16 weeks from the date of receipt of certified copy of this order.

5. OA is disposed of with the above direction at the admission stage.

(P. Madhavan)
Member(J)

(B.Bhamathi)
Member(A)

19.07.2018

SKSI